

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3953
ANSWERED ON 06/04/2023**

CRECHES IN JUDICIAL COURTS

3953. SHRI S NIRANJAN REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government intends to make the creation of creche facility a mandatory requirement under the Centrally Sponsored Scheme for judicial infrastructure;
- (b) the number of High Courts and District Courts in the country which have crèche facilities, the details thereof, State-wise;
- (c) the details of the budget that has been earmarked and spent for this purpose during the last two years; and
- (d) the number of wards who have been registered in these creches till date along with the occupancy rate, the details thereof, State-wise?

ANSWER

**THE MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a): The responsibility for development of infrastructure facilities for judiciary primarily rests with the State Governments. However, to augment the resources of the State Governments/UTs, the Union Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for the Judiciary since 1993-94. Apart from court halls and residential units, 3 new components viz., lawyers halls, toilet complexes and digital computer rooms for the convenience of lawyers and litigants have been included in the scheme when it was extended from 2021-22 to 2025-26. However, the states have been provided enough flexibility under the scheme to alter the norms and specifications as per their needs to meet the local requirements.

Information in respect of creche is not maintained centrally by the Government. However, the Registry of the Supreme Court of India has compiled a data on the status of judicial infrastructure and court amenities, shared with this Department in 2021, as per which 10% of the court complexes are equipped with Child Care Room/Facilities.

(b) to (d): Question does not arise in view of the above.
